

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Petition No. D-41/GT/2013**

Date: 31.7.2013

To,

Executive Director (Commercial),  
NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex, 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sir,

**Subject: Petition No. D-41/GT/2013: Revision of tariff (Truing up) for the period 16.09.2011 to 31.03.2014 in respect of Simhadri Super TPS Stage II (2x500MW).**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **14.8.2013**:

1. Copies of Annual reports (Balance Sheet, P & L Account) for Stage II of the station along with concerned schedules and notes as on 31.03.2011, as on 16.09.2011(i.e. COD of unit I) and as on 31.03.2012.
2. Stage wise Reconciliation of the Gross Block and liabilities as claimed in petition with the balance sheet duly certified by the auditor as on 16.09.2011 (i.e. COD of Unit I), 31.03.2012 and 30.09.2012.
3. Editable Soft copy of
  - a. IDC calculation (with links) in respect of all Foreign currency loan, up to COD of respective unit(s) showing therein the workings to arrive at drawl amount, interest debit amount, withholding tax amount, financial charges etc (along with applicable interest rate and exchange rate for the period under consideration). The soft copy submitted is not containing all the information.
  - b. IDC Computation in case of Central Bank of India and all PFC loans along with links. The soft copies submitted are showing punched figures.
  - c. Loan FERV and Short term FERV calculation (with links) showing therein the exchange rates considered as on various dates to arrive the amount as claimed in Form 1A (Sl. No. 1.4) and in Form 5B (Sl. No. 8.3).
  - d. Editable Soft copy for liability flow statement as mentioned in Page Nos. 137 to 139 of the petition.
4. A reconciliation between the year wise IDC given in Annexure 3 of petition (Page No. 136) with the bank wise/bond-wise interest claim as specified in Form 14
5. Clarification on whether the year wise IDC mentioned in Annexure 3 (Page No. 136) includes financial charges. If not, Year wise statement in respect of finance charges capitalized up to COD shall be submitted showing therein:
  - a. Total amount of Finance charges for the period;
  - b. Finance charges taken to P&L A/c; and
  - c. Balance Finance charges capitalized to gross block as on COD

6. In Form 13, in case of SBI V & SBI VI loans, the Repayment date was considered as 29.09.2012 whereas the scheduled repayment mentioned in Form 8 is (30.09.2012). The correct date of repayment in these loans shall be clarified.
7. In Form 13, in case of Bond series XLVII, the loan drawal has been shown in the period 01.04.2012 to 29.09.2012 which differs from the drawal date mentioned in Form 8 (i.e. 04.10.2012). The correct date of drawal for this bond shall be clarified.
8. The reconciliation of cash expenditure as per Form 14A with book value of Gross block and CWIP on cash basis as on COD of unit I and Unit II.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)